

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1755  
ANSWERED ON:03.12.2014  
DELAY IN REGISTERING CASES  
Jadhav Shri Prataprao Ganpatrao

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the bureaucratic system unnecessarily delays the process of registering cases of corruption;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the number of cases registered after fifteen days of receiving the information about corruption during the last three years; and
- (d) the rules and process of registering cases after receiving the information about corruption?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a): No, Madam.

(b): Does not arise.

(c) & (d): Cases are registered by CBI after receiving the information about corruption as per the rules and processes mentioned in the CBI (Crime) Manual-2005. So far as cases registered by CBI are concerned, no such data is centrally maintained in CBI. Further, 'Police' and 'Public Order' being State Subjects, the State Governments and UT administrations are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement machinery with their jurisdiction.